SUPREME COURT OF INDIA

Tilak Marg, New Delhi - 110001 ADMN. MATERIALS (P & S) BRANCH

F. No. 409A/COVID/21/SCI(AM)

Dated: 19-05-2021

Last date for submission of Tender: 14.06.2021 upto 03:00 p.m.

at Counter No. 17 (R&I)

For any query please contact at Counter No. 41

NOTICE INVITING TENDER FOR SUPPLY OF VARIOUS ESSENTIAL ITEMS FOR PREVENTION OF COVID-19

Sealed tenders are invited from Delhi-NCR based reputed firms / manufacturers / retailers / authorised dealers, as per the Proforma attached herewith at Annexure A, for the supply of various essential items for prevention of COVID-19 for the use of Supreme Court Registry. The approximate quantity is mentioned in the proforma for each item and may vary at the time of placing the actual order.

Interested parties, if so desire, may contact Branch Officer, Admn. Materials (Purchase & Stores), Telephone No. 011-23112257 or personally visit at Registry's Reception Counter No. 41 near PRO Office for any clarification before quoting the rates on any working day between 10.30 A.M. to 4.00. P.M. (except Saturdays, Sundays and Holidays).

TERMS AND CONDITIONS

A. TENDER

- 1. The tenderer is required to quote its lowest rates as per Annexure-'A' enclosed herewith. Tenders once submitted will not be allowed to be withdrawn till finalization of the matter.
- 2. The tender may be sent in three separate sealed envelopes superscribing (a) Earnest Money for the Tender for Supply of various essential items for prevention of COVID-19, (b) Samples of items and (c) Tender Document for Supply of various essential items for prevention of COVID-19 by post sufficiently early so as to reach the Registry within date and time or may be delivered at the Counter No. 17 (R&I).
- 3. The tenderers are expected to go thoroughly all the instructions, terms & conditions and specifications as mentioned in the tender documents. Failing to furnish all information required as per the tender document in any respect will be at the tenderer's risk and may result in rejection of the tender.

4. The tender must be received not later than the date & time specified for submitting the same. In case, the date of submitting the tender will be declared as holiday then the next working day of the Registry will be treated as due date for submission of the Tender.

B. TERMS AND CONDITIONS OF TENDER

- 5. The rates should be valid for a minimum period of 90 days from the date of opening of tenders. The tenderer shall not be entitled during the said period of 90 days to revoke or cancel its tender or to vary the tender or any terms thereof.
- 6. The tenderers are required to quote their lowest rates for all the items or for individual items along with samples of star marked unbranded items, if they are quoting for the same, as per the enclosed Proforma marked as **Annexure 'A'** mentioning discount, if any, percentage of GST etc. **Tenderer quoting lower rates item-wise will be evaluated and aggregate of all the items may not be considered.**
- 7. The Tenderers are required to send their tender along with a Demand Draft of Rs.20,000/- (Rupees Twenty Thousand only) drawn in favour of "The Registrar (Admn.), Supreme Court of India" as Earnest Money (Name of the firm, telephone number and name of the item may be written on the reverse side of the Demand Draft). No interest will be payable on EMD. If EMD is exempted, Certificate has to be submitted along with the tender documents.
- 8. Earnest Money Deposit of unsuccessful tenderers would be returned by way of RTGS/NEFT or cheque after the contract has been finally awarded to the successful tenderer. A copy of cancelled cheque is required to facilitate refund of EMD amount.
- 9. Hypothetical or conditional tenders shall not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered. If the tender is withdrawn or altered by the concerned party at any time after it is submitted, the tenderer may be debarred to participate in the tender process of the Supreme Court of India.
- 10. Tenderers are required to quote the rates only with respect to the brand (if any) of the items mentioned in the proforma. Tenders for any other brand of items shall not be considered at all. No claim in this regard shall be entertained by the Registry and the decision of the Registry shall be final.

- 11. The Registry will deal with the tenderer directly and no middle-men/ agents/commission agents etc. should be asked by the tenderer to represent their cause and they will not be entertained by the Registry. The tender form is not transferable and agency shall not be permitted to transfer their rights and obligations to any other person/ organization or otherwise.
- 12. The tenderer shall quote rates both in figures and in words with blue/black ball pen. In case of any discrepancy, the figures mentioned in words will be considered.
- 13. The Registry, in its discretion, reserves the right to reject or accept any or all the tenders, wholly or partly, without assigning any reason thereof.
- 14. Over-writing, over-typing or erasing of the figures which render it doubtful or ambiguous are not allowed and shall render the tender invalid.
- 15. All the pages of tender quotation including the documents submitted therein must be duly signed and stamped failing which the offer shall be liable for rejection.
- 16. The Registry is not bound to accept the rates submitted by the lowest tenderer.
- 17. The tenderer shall give an undertaking (as per Annexure 'B') that the Firm/ Partners/ Director/ Proprietor has not been blacklisted and its business dealings with Central/ State Government/ Public Sector Units/ Autonomous bodies have not been banned/ terminated on the account of poor performance.
- 18. The Earnest Money / Performance Security deposit shall stand forfeited in case of breach of any of the conditions mentioned herein and if the supply is found unsatisfactory.
- 19. Each tenderer has to certify that all the terms and conditions are acceptable to him/her.
- 20. The tenderer should submit proof of his/her domicile in Delhi-NCR along with address of the office.

C. TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

21. The tenderer should specifically state whether rates are inclusive of GST (as applicable and if it is not, it will be deemed that rates are inclusive of GST.

- 22. The successful tenderer shall have to give Performance Security Deposit @ 3% of the total amount of the Purchase Order, by way of Demand Draft / Bank Guarantee drawn in favour of "The Registrar (Admn.), Supreme Court of India, within one week from the receipt of purchase order. The Bank Guarantee/Demand Draft will be released after 60 days from the date of final bill payment and after satisfactory supply of the items.
- 23. The material supplied will be inspected by an Inspection Committee comprising of Senior Officers of the Registry and in case the final supply is not found in conformity with the approved specifications/ samples, the same will be liable to be rejected and entire supply will have to be replaced with the quality exactly commensurate with the approved specifications/samples at the cost of the tenderer. The decision of the Committee in this regard shall be final.
- 24. The time is the essence of the tender. The supply of the item as per the required specifications shall be required to be made **immediately** in the Registry (F.O.R.Destination) on receipt of Purchase Order; otherwise the Security Deposit may be forfeited along with any other action as may be deemed appropriate by the Registry. Non-availability of raw material shall not be accepted as a ground for delay in supply and shall equally be penalised.
- 25. The payment will be made only after full supply is received and accepted as per approved samples/specifications. No part payment or advance payment will be made.
- 26. The successful tenderer will have to abide by the terms and conditions as may be fixed from time to time by the Registry.
- 27. Rates quoted shall include costs of commuting, delivery and no separate travelling charges shall be admissible.

D. PENALTIES

28. If delivery is not made within the specified date and time and the Registry is required to make purchase from other dealer(s) and the tenderer will be liable to make good the loss in case of higher payments as compared to approved rates the difference will be deducted from the performance security deposited by the tenderer. The Registry reserves the right to recover loss upto the amount of Performance Security in case the quality is low or in case of deficiency of service.

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Irrespective of the fact as to whether or not the Registry makes purchase from outside, 29.

the Registry may impose penalty upto 1% per week subject to maximum penalty of 10%

of the total cost for delayed delivery.

The Earnest Money / Performance Security deposit shall stand forfeited in case of breach 30.

of any of the conditions mentioned herein and if the supply of the items is found

unsatisfactory.

E. INVITATION OF TENDER

Interested parties may send their lowest sealed tender in three separate

sealed envelopes containing (i) Earnest Money, (ii) Samples of unbranded

Items and (iii) Tender Document superscribing (a) Earnest Money for the

Tender for Supply of various essential items for prevention of COVID-19,

(b) Samples of items and (c) Tender Document for Supply of various

essential items for prevention of COVID-19 addressed by name to the

undersigned, or may be handed over personally to Registry's Reception

Counter No. 17 (R&I) on or before 14.06.2021 upto_3.00 P.M. which will be

opened at **3.30 P.M.** on the same day by a Committee of Officers constituted

for the purpose before the tenderers or their authorized representatives who

may wish to remain present. The tenders received after due date and time

and/or without Earnest Money and/or without Samples, will not be

entertained. In the first instance, envelopes containing Earnest Money will be

opened, and thereafter envelopes containing Samples and then Tender

Documents will be opened.

Sd/-

(Anil Kumar Sharma)

Additional Registrar (AM)

Encls.: Annexures A and B

SUPREME COURT OF INDIA ADMN. MATERIALS (P&S)

F. No. 409A/COVID/21/SCI(AM)

Dated: 19.05.2021

Last date for Submission of Tender is 14.06.2021 upto 03:00 PM

PROFORMA

TO BE FILLED BY THE TENDERER WITH REFERENCE TO NOTICE INVITING TENDER FOR SUPPLY OF VARIOUS ESSENTIAL ITEMS FOR PREVENTION OF COVID-19

- 1. Name of the Tenderer with Address:
- 2. Name of the Contact Person : with Telephone/Mobile No./e-mail ID
- 3. GST Registration Number : (Copy to be attached)

4. Details regarding Items :

4.	Details regarding frems .					
S. No.	Name of the Items	Brand Name	Quantity proposed to be purchased	Rate in (Rs.) (Without GST)	GST %	
Sanitizers						
1*	Hand Sanitizer 5 Ltr. Can of good quality / Brand approved by NABL		700 Cans			
2	Dettol Hand Sanitizer 200 ml.		600 nos.			
3	Dettol Hand Sanitizer 50 ml.		250 nos.			
Face Masks / Hand Gloves						
4*	3 Ply Face Mask of good quality with nose pin and Melt Blown Filter		4 Lakhs			
5*	Face Masks N95 of good quality / Brand approved by Govt. of India and its agencies		4000 nos.			
6*	Plastic Hand Gloves		1,00,000 nos.			

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S. No.	Name of the Items	Brand Name	Quantity proposed to be purchased	Rate in (Rs.) (Without GST)	GST %	
Misc. Items						
7	Wintex Tissue Paper Napkin Box		1000 nos.			
8	Homacol Liquid Soap 5 L Can		450 Cans			
9	Cleanzo White phenyle 5Ltr. Can manufactured by Divya Soaps Pvt. Ltd.		1800 Cans			
10*	TM-ADBAC Solution		100 Ltrs.			
11	Khatnil Spray 1 Ltr.		1000 nos.			
12	Lizol Disinfectant 5 L		10 nos.			
13	Red Harpic 1 Ltr.		50 nos.			
14	Scotch Brite scrub pad		100 nos.			
15*	Plastic Dustpan		100 nos.			
N. (C						

Note: Samples of all the star marked items (S. Nos. 1, 4, 5, 6, 10 and 15) are required to be furnished along with tender. Sample of Item Nos. 1 and 10 may be submitted in small volumes.

5.	Whether all the terms & conditions of NIT are acceptable: Yes /No	:			
6.	Whether EMD enclosed; Yes/No, If Yes	:DD No	Dt		
7.	Whether Samples of all unbranded items submitted :				
8.	Discount on bulk purchase (if any):				
9.	<u>Delivery Schedule</u> (a) Time to be taken for supply : (b) F.O.R. Supreme Court Stationery Godown :				
Dated:		Signature with stamp of the Tenderer			

UNDERTAKING

I/We undert	ake that	. (Name of	the Firm / P	Proprietor/ Co	mpany/ Dire	ctor) has
not been blacklis	sted/ banned	by any Cen	ntral/ State C	Government/	Public Secto	or Units/
Autonomous Bod	lies.					
Date:						
Place:						

Signature of the authorised signatory of the Firm/Company/Organisation with Official Stamp/Seal.